

**Successful Testing of New Sophisticated Engine for Tank**

1166. SHRI N. K. SHEJWALKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Defence Research and Development Establishment have successfully tested the new sophisticated 1,500 horse power battle tank engine;

(b) if so, full details thereof and the extent to which it is superior in all respect to the "Khem Karan" famed tank Vijayant; and

(c) the time by which it is expected to be put on regular strength of Indian army; and

(d) the extent to which indigenous and foreign technology used for its manufacture?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). A 1500 HP battle tank engine has been assembled and is undergoing preliminary test. The design specifications are superior to the Vijayanta engine.

(c) and (d). The design is fully indigenous. Subject to successful testing of this engine and subsequent trials on prototype tanks, this engine could be on regular production from 1987/88 onwards.

12 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an adjournment motion on the blockade of Assam. They want to disrupt the air and rail transport. That is what they are indulging in, the Congress (I)... (Interruptions)

MR. SPEAKER: I have not allowed that; I have disallowed it. Now, Papers to be laid on the Table. (Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, yesterday you

had asked the Minister to make a statement on the two blind men who had not been traced on a point that was made by Professor Madhu Dandavate. Today there is a newspaper report which says that after a search of all the hospitals by the office-bearers... (Interruptions)

MR. SPEAKER: I have taken note of it. I have reminded him.

SHRI GEORGE FERNANDES: Is he making a statement?

MR. SPEAKER: He has promised it today.

SHRI GEORGE FERNANDES: It is not in the agenda papers. Will he make it today? (Interruptions)

MR. SPEAKER: Now Papers to be laid on the Table.

12.02 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS, 1978-79, NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, CENTRAL SILK BOARD ACT, ANNUAL REPORT OF ALL-INDIA HANDLOOM FARRICS MARKETING COOPERATIVE SOCIETY LTD., AND OF CEMENT CORPORATION OF INDIA LTD., AND A STATEMENT *re.* REVIEW

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATRAMAN): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1978-79, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-545/80].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of

[Shri R. Venkataraman]

section 3 of the essential Commodities Act, 1955:—

(i) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1979, published in Notification No. S.O. 377 (E) in Gazette of India dated the 30th June, 1979.

(ii) The Cotton Textiles (Control) Amendment Order, 1979, published in Notification No. S.O. 378(E) in Gazette of India dated the 30th June, 1979. [Placed in Library. See No. LT-546/80].

(3) A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 719 in Gazette of India dated the 26th May, 1979, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-547/80].

(4) A copy of the Annual Report of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1978-79 along with Accounts. [Placed in Library. See No. LT-548/80].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by the Government on the working of the Company. [Placed in Library. See No. LT-549/80].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, REVIEW AND ANNUAL REPORT OF MINING AND ALLIED MACHINERY CORPORATION LTD., DURGAPUR, ANNUAL REPORTS OF

ENGINEERING PROJECTS (INDIA) LTD., JESSOP AND CO., LTD., FOR 1978-79, RICHARDSON AND CRUDDAS LTD., AND CENTRAL SILK BOARD, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 102(E) published in Gazette of India dated the 19th February, 1980 specifying goods manufactured or produced wholly or in part of jute in the scheduled industry of textiles mentioned in the notification on which duty of excise shall be levied.

(ii) S.O. 153(E) published in Gazette of India dated the 10th March, 1980 rescinding the Commercial Vehicles (Restriction on Re-sale) Order, 1979. [Placed in Library. See No. LT-550/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1978-79 along with the Audited Accounts and the comments of the Controller and Auditor General thereon. [Placed in Library. See No. LT-551/80].

(b) (i) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A Statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-552/80].

(c) (i) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by Government on the working of the Company. [Placed in Library. See No. LT-553/80].

(d) (i) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding 'Review' by the Government on the working of the Company. [Placed in Library. See No. LT-554/80].

(3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1978-79, under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-555/80].

ORDINANCES IN RELATION TO THE STATES OF GUJARAT AND MADHYA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH): Sir, on behalf of Shri Yogendra Makwana, I beg to lay on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Police (Gujarat Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the Governor of Gujarat on the 15th November, 1979.

(ii) The Police (Incitement to Disaffection) (Gujarat Amendment) Ordinance, 1980 (No. 3 of 1980) promulgated by the Governor of Gujarat on the 18th January, 1980. [Placed in Library. See No. LT-556/80].

(2) A copy each of the following Ordinances (Hindi and English versions) under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh:—

(i) The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Adhyadesh, 1979 (No. 10 of 1979) promulgated by the Governor of Madhya Pradesh on the 26th December, 1979.

(ii) The Madhya Pradesh Atyavashyak, Seva Sandharan Tatha Vichchinnata Nivaran (Sanshodhan) Nirsan Adhyadesh, 1980 (No. 2 of 1980) Promulgated by the Governor of Madhya Pradesh on the 6th February, 1980. [Placed in Library. See No. LT-557/80].

REPORT OF CAG OF INDIA FOR 1978-79 APPROPRIATION ACCOUNTS, RAILWAYS, FOR 1978-79, PARTS I AND II, AND BLOCK ACCOUNTS ETC. OF RAILWAYS FOR 1978-79

SHRI R. VENKATARAMAN: Sir, on behalf of Shri Jagannath Pahadia, I beg to lay on the Table:

(1) A copy of Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Railways) under article 151(1) of the Constitution.

[Shri R. Venkataraman]

(2) A copy of Appropriation Accounts, Railways, for 1978-79, Part I—Review (Hindi and English versions).

(3) A copy of Appropriation Accounts, Railways, for 1978-79, Part II—Detailed Appropriation Accounts (Hindi and English versions).

(4) A copy of Block Accounts (Including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1978-79 (Hindi and English versions). [Placed in Library. See No. LT-558/80].

NOTIFICATION UNDER NAVY ACT, ANNUAL REPORTS ETC. OF BHARAT EARTH MOVERS LTD., PRAGA TOOLS LTD., AND BHARAT DYNAMICS LTD, FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to lay on the Table:—

(1) A copy of the Navy Leave (First Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. S.R.O 75 in Gazette of India dated the 1st March, 1980, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-559/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

((a) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Company. [Placed in Library. See No. LT-560/80].

(a) (i) Annual Report of the Praga Tools Limited, Secundera-

bad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Company. [Placed in Library. See No. LT-561/80].

(c) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Company. [Placed in Library. See No. LT-562/80].

ANNUAL ACCOUNTS, ETC. OF CSIR ANNUAL REPORT OF INSTITUTE OF APPLIED MANPOWER RESEARCH, NEW DELHI AND REVIEW ON THE WORKING OF THE INSTITUTE

SHRI C. P. N. SINGH: I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1976-77 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) regarding Review on the working of the Council.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts and the Audit Report. [Placed in Library. See No. LT-563/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) on the working of the Institute. [Placed in Library. See No. LT-564/80].

**REPORT OF COMMISSION OF INQUIRY ON  
MARUTI AFFAIRS**

**SHRI P. VENKATASUBBAIAH:** I beg to lay on the Table a copy of the Report (Hind\* versions) of the Commission of Inquiry on Maruti Affairs, together with Appendices, under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-565/80].

12.04 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 14th March, 1980 and transmitted to the Rajya Sabha for its recommendations and to state that this house has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 14th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith

the Appropriation (Railways) Vote on Account Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

श्री मनो राम बागड़ी (हिसार) : अध्यक्ष जी मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : आप का क्या व्यवस्था का प्रश्न है, और किस नियम के अधीन है ?

श्री मनो राम बागड़ी : नियम में क्या बताऊँ । अध्यक्ष जी, मैं ला एण्ड आर्डर व्यवस्था के बारे में कहना चाहता हूँ कि 19 अर्थों को दिल्ली के अन्दर गिरफ्तार किया गया है . . . .

(व्यवधान)

**SHRI BAPUSAHEB PARULEKAR** (Ratnagiri): Sir, I have given notice under . . . (*Interruptions*).

**SOME HON. MEMBERS:** Under what rule?

**MR. SPEAKER:** Order, order. It is my job to do it. I have to decide it. You leave it to me.

श्री मनो राम बागड़ी : अध्यक्ष जी, नियम 376 है ।

**MR. SPEAKER:** You have been over-ruled.

श्री मनो राम बागड़ी : आप सोचिये, जरा मजाक को बन्द कीजिये । अर्थों के साथ कितना जुल्म हो रहा है ।